

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 54

CA 37/2023 in CP/4(MB)2023

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **08.07.2024**

NAME OF THE PARTIES: **AMIT Sampatlal Maru V/s BRIJEEL**
FOODS & BEVERAGES PRIVATE LIMITED

Section 213, 241(1), 242(4) of the Companies Act, 2013 & Rule 11

ORDER

CA 37/2023 in CP/4(MB)2023

- 1) Ms. Mily Ghoshal, Ld. Counsel for the Petitioner and Ms. Divya Dave, Ld. Counsel for the Respondent No. 2 are present.
- 2) Counsel for the Petitioner submits that they have provided all the information/data/details to the appointed Valuer and the Report is still awaited; thus, prays for an adjournment in the matter.
- 3) At request, stand over to 23.08.2024, for further consideration and hearing. Interim order, if any, as stated to be in force shall remain in force, till the next date of hearing.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Vedant Kedare